

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 8TH DAY OF FEBRUARY, 2001

Original Application No. 110 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.M.P.SINGH, MEMBER (A)

O.P.Pandey, a/a 42 years, Son of
Late Shri R.B.Pandey, R/o 120/311,
Lajpat Nagar, Kanpur, presently holding
the post of Chargeman Grade-II, Field Gun
Factory, Kalpi Road, Kanpur.

... Applicant

(By Adv: shri Manoj Upadhyा)

Versus

1. Union of India through the Secretary
Ministry of Defence Production,
Government of India, New Delhi.
2. Chairman, Ordnance Factory Board/
Director General of Ordnance Factories
10-A, Shaheed Khudiram Bose Road
Calcutta.
3. General Manager, Field Gun Factory
Kalpi Road, Kanpur.
4. Shri K.L. Sapra, presently holding
the post of General Manager, Field Gun
Factory, Kanpur.
5. Shri R.K.Dhingra, presently employed as
Works Manager, Ordnance Factory,
Aravankadu, Tamil Nadu.

... Respondents

(By Adv: Ms.Sadhna Srivastava)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this application u/s 19 of A.T.Act 1985 the
applicant has prayed for a direction to change the
Disciplinary Authority of the applicant in Disciplinary
proceedings pending against him. He has expressed
apprehensions which we need not enter into as applicant
before coming to this Tribunal filed a representation
before Chairman of Ordnance Factory Board, Calcutta on
31.5.2000. A copy of the representation has been filed
as (Annexure 17 to the application). In our opinion,

:: 2 ::

the interest of justice shall be better served if respondent no.2 is asked to decide the representation of the applicant by a reasoned order within a specified time and till then the interest of the applicant may be protected.

This OA is accordingly disposed of finally with the direction to the respondent no.2 to decide the representation of the applicant by a reasoned order within two weeks from the date a copy of this order is filed before him. In order to avoid delay, it shall be open to the applicant to file a fresh copy of the representation alongwith the copy of this order before respondent no.2. Till the representation is decided though the Disciplinary proceedings shall be continued the final orders shall not be passed.

Copy of the OA alongwith copy of this order shall be handed over to Ms. Sadhna Srivastava for compliance.

MEMBER(A)

VICE CHAIRMAN

Dated: 8.2.2001

/Uv/